

RETIREMENT AGE OF GOVERNMENT EMPLOYEES

5367. SHRI HIMATSINGKA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of State Governments have decided to reduce the retirement age of their employees from 58 to 55 years in view of the increasing unemployment there;

(b) if so, the State Governments which have taken such decisions;

(c) whether, in view of identical circumstances, the Central Government have also reconsidered the question of reducing the age of superannuation from 58 years to 55 years;

(d) if so, Government's decision in this regard; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The Government of Madhya Pradesh, Rajasthan and Kerala have recently reduced the age of retirement of their employees from 58 to 55.

(c) to (e). The age of superannuation of Central Government employees was raised from 55 to 58 years only a few years ago after a thorough examination of all relevant factors. The circumstances have not changed to warrant reconsideration of this decision.

दिल्ली विश्वविद्यालय में एम० लिट० पाठ्यक्रम)

5368. श्री बिभूति मिश्र: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि विद्यार्थियों और अनेक हिन्दी लेखकों ने दिल्ली विश्व-विद्यालय के हिन्दी विभाग द्वारा आरम्भ किये गये एम० लिट० पाठ्यक्रम और बहुत सी अनियमितताओं के बारे में उप-कुलपति और शिक्षा मंत्री को ज्ञापन भेजे हैं;

(ख) यदि हाँ, तो उसकी मुख्य-मुख्य बातें क्या हैं; और

(ग) विश्वविद्यालय और सरकार द्वारा इस सम्बन्ध में क्या कार्यवाही करने का प्रस्ताव है?

शिक्षा मंत्रालय में राज्य मंत्री (श्री जगजित झा अन्वय): (क) से (ग) . शिक्षा मंत्री को ऐसा कोई ज्ञापन प्राप्त नहीं हुआ है।

ADOPTION BY KOLHAPUR MAHARAJA

5369. Shri S. A. AGADI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is a strong public agitation in Kolhapur, a former State in Maharashtra, about the adoption by the Kolhapur Maharaja; and

(b) if so, the action taken to decide the dispute and to maintain law and order in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) A section of public opinion in Kolhapur has reacted unfavourably to the adoption.

(b) Government of India have not considered any action on their part necessary.

NATIONAL FITNESS CORPS

5370. SHRI A. SREEDHARAN: Will the Minister of EDUCATION be pleased to state:

(a) whether a demand was made in 1967 by the representatives of the All-India National Fitness Corps Employees' Association for a discussion in the Departmental Council on the proposed decentralisation or disbandment of National Fitness Corps;

(b) whether it is a fact that this request of the Association's representatives has not been acceded to;

(c) whether the proposed decentralisation of the National Fitness Corps would not involve major changes affecting the service conditions of the National Fitness Corps staff, inasmuch as it would involve termination of service or change over from Central Government service to the service of State Governments, local bodies and voluntary Educational Societies, with loss of seniority and reduction of emoluments; and

(d) if so, whether it is not a violation of the Constitution and spirit of the Joint Consultative Machinery to have denied the request of the Association?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD):

(a) Yes, Sir.

(b) Yes, Sir. It could not be acceded to.

(c) Discontinuance of the Central control over the National Discipline Scheme Instructors would mean that the Instructors will be fitted in the scales of pay prescribed by the new employers for similarly qualified Instructors. Most of the State Governments are still considering the terms suggested by the Central Government.

(d) No, Sir; the life of the Directorate General of National Fitness Corps has been extended by short periods from time to time and therefore there was no need for any special meeting.

NEW BRIDGE OVER GANGA NEAR
ALLAHABAD

5371. SHRI MADHU LIMAYE: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) the progress made during the last six months on the scheme for the construction of a new bridge over the river Ganga near Allahabad;

(b) the time by which this bridge would be ready for traffic; and

(c) the expenditure incurred on the bridge so far and the total expenditure likely to be incurred thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): (a) The work on the foundations of this bridge was commenced on the 17th February, 1968, and is in progress on the first and eighth foundations from the Allahabad side. Out of a total of 5,200 ft. of well foundations to be sunk for all the 13 foundations for this bridge, 456 ft. height of steining had been cast and 289.23 ft. of sinking completed by the end of July, 1968.

(b) The expected date of completion is March, 1972.

(c) An expenditure of Rs. 17.276 lakhs had been incurred by the end of July, 1968. The sanctioned cost of the bridge proper is 325.47 lakhs.

मार्क्सवादी साम्यवादी बल के सदस्यों द्वारा चीनी दूतावास से धन प्राप्त करना

5372. श्री मधु लिमये: क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का ध्यान इस तथ्य की ओर दिलाया गया है कि केरल की मार्क्सवादी कम्युनिस्ट पार्टी के एक बहिष्कृत सदस्य चीनी दूतावास से धन प्राप्त करते हैं;

(ख) उन अन्य भारतीय नागरिकों के नाम क्या हैं जो चीनी दूतावास से उसके अनुवाद आदि कार्य के लिए धन प्राप्त करते हैं;

(ग) उन भारतीय नागरिकों के नाम क्या हैं जो पाकिस्तान हाई कमिशन से उनका ऐसा ही कार्य करने के संबंध में उनसे धन प्राप्त करते हैं; और

(घ) क्या सरकार का उन भारतीय नागरिकों पर कुछ प्रतिबन्ध लगाने का प्रस्ताव है जो विदेशी मिशनों से बिना रोक-टोक धन प्राप्त कर रहे हैं?